

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (C) No(s). 26389/2018

CHAIRMAN CENTRAL BOARD OF SECONDARY EDUCATION & ANR.Petitioner(s)

VERSUS

PRINCE SINGH & ORS.

Respondent(s)

(Only SLP(C) No. 26389 of 2018 is to be listed before the Court of
Ld. Registrar)

WITH

SLP(C) No. 26646/2018 (XI)

SLP(C) No. 27706/2018 (XI)

Date : 05-04-2019 This petition was called on for hearing today.

For Petitioner(s) Ms. Neelam Sharma, Adv.
Mr. Tara Chandra Sharma, AOR

For Respondent(s) Mr. Jai Vardhan Narayna, Adv.
Mr. Venkateswara Rao Anumolu, AOR

Mr. Shashwat Goel, Adv.
Mr. Rahul Narayan, AOR

Mr. Sudhir Naagar, Adv.
Mr. Harish Pandey, Adv.
Mr. Arun Nagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to
respondent No.4 shall be taken by the learned counsel for the
petitioners within a period of two weeks.

Ld. Counsel for respondent Nos. 2 and 12 have not filed any counter affidavit despite grant of last chance. Service of notice is complete qua other respondents but no one has entered appearance on their behalf.

However, Mr. Sudhir Naagar, Ld. Counsel appearing on behalf of Mr. Harish Pandey, Ld. Advocate-on-Record seeks and is given two weeks' time to file the vakalatnama and four weeks' time to file the counter affidavit on behalf of respondent Nos. 9 and 10. Ld. Counsel for the petitioners is directed to serve the copy of the pleadings to the said respondents within a period of one week after filing of the vakalatnama.

List again on 27.8.2019.

RAJESH KUMAR GOEL
Registrar

MG